

आकंक्षा व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 03, द्वितीय तल  
Court No. 03, 2nd Floor  
कलकत्ताद्वारा कोर्ट, दिल्ली-110032  
Karkardosma Courts, Delhi-110032

FIR No.:0358/20  
P.S.:Shakarpur  
U/S: 279/337 IPC  
State Vs. Hari Kumar

28.08.2020

Present : Ld. APP for the State is present through Video Conferencing.  
None for applicant through V.C.

The present application for release of vehicle bearing No. DL 1PC 9806 on Superdari has been filed by the applicant.

Reply has been received from the IO wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

**"Vehicles"**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. That the vehicle in question was insured on the date of accident.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
4. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
5. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
6. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.



Sd  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 28.08.2020

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आकंक्षा व्यास  
AAKANKSHA VYAS  
महानगर दफ्तराधिकारी (पूर्व)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 05, द्वितीय मंज  
Court No. 05, 2nd Floor  
कलकत्ता नगर, दिल्ली-110002  
Karkardwara Courts, Delhi-110002

FIR No.:167/2020  
P.S.:PIA  
U/S: 392/34 IPC  
State Vs. Shanu @ Shahrukh

28.08.2020

Present : Ld. APP for the State is present through Video Conferencing.  
None for applicant in person.

The present application for release of mobile phone **OPPO F7** on Superdari has been filed by the applicant.

Reply has been filed under the signature of SI Rohit Tomar wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance.



Sd  
(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 28.08.2020

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आकांक्षी व्यास  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (पुं)-05  
Metropolitan Magistrate (Gen)-05  
कोर्ट नं. 05, कर्कडूमा बंगला  
Court No. 05, 2nd Floor  
कarkarduma बंगला, दिल्ली-110022  
Karkarduma Courts, Delhi-110022

EFIR No.:004942/2020  
P.S.:PIA  
U/S: 379/411 IPC  
State Vs. Shahnawaz @ Sonu

28.08.2020

Present: Ld. APP for the state is present through VC.  
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Shahnawaz @ Sonu.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in J/C since 23.07.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Ld. Counsel has submitted that accused is not a previous convict.

Ld. APP for the State has opposed the bail application of the accused stating that the accused is a habitual offender. Ld. APP has further submitted that allegations are serious in nature and stolen property of the present case has been recovered from the present accused.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 27.07.2020. Accused was formally arrested in this case after being apprehended in another case pertaining to Arms Act. Case property in the present case has been recovered. No further investigation qua the present accused is remaining. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to

Ld. Counsel for accused on his email ID.



*sd*  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 28.08.2020

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आकांक्षी व्यास  
AAKANKSHA VYAS  
महानगर काराधिकारी (पुलिस)-05  
Metropolitan Magistrate (Police)-05  
कोर्ट नं. 03, 2nd Floor  
Court No. 03, 2nd Floor  
काराधिकारी कोर्ट, दिल्ली-2  
Karhadijama Court, Delhi-2

EFIR No.:0386/2020  
P.S.:PIA  
U/S: 379 IPC  
State Vs. Guljar

28.08.2020

Present : Ld. APP for the State is present through Video Conferencing.  
None for applicant through V.C.

The present application for release of mobile phone MI-A2 on Superdari has been filed by the applicant.

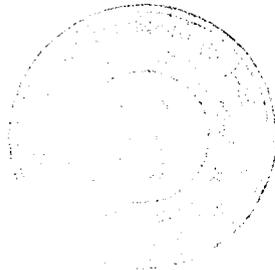
Reply has been filed under the signature of HC Inder wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance.



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(Aakanksha Vyas)  
MM-05 (East)/ KKD Court  
Delhi/ 28.08.2020

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आकांक्ष वॉल्ट  
AAKANKSHA VYAS  
महानगर दण्डाधिकारी (एई)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 05, 2nd Floor  
कलकत्ता नगर, दिल्ली-110002  
Kolkata Bench Court, Delhi-110002

FIR No.:46/2020  
P.S.:PIA  
U/S: 279/337 IPC

28.08.2020

Present : Ld. APP for the State is present through Video Conferencing.  
None for applicant through V.C.

The present application for release of vehicle bearing No. **DL-5S-CA-2816** on Superdari has been filed by the applicant.

Reply has been received from the IO wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. **4485/2013** and CRL. M.A. No. **16055/2013** decided on **10.09.2014** as follows:

**"Vehicles"**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.



S  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 28.08.2020

आकांक्षा व्यास  
AAKANKSHA VYAS  
महानगर न्यायाधीश (ए.ए.)-05  
Metropolitan Magistrate (E.A.)-05  
कोर्ट नं. 05, 2nd फ्लोर  
Court No. 05, 2nd Floor  
कर्मचारी भवन, दिल्ली-110002  
Karkarbhawan Courts, Delhi-02

E-FIR No.:016009/2020  
P.S.:Shakarapur  
U/S: 379 IPC  
State Vs. Unknown

28.08.2020

Fresh application for release of vehicle bearing No. DL-7S-CE-0876 on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 29.08.2020.



sd  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 28.08.2020

STATE OF DELHI  
AAKANKSHA VYAS  
JUDGE (MM-05)  
KRIHNA NAGAR  
DELHI  
28.08.2020

FIR No.:288/2020  
P.S.:Krishna Nagar  
U/S: 380/411 IPC  
State Vs. Sameer @ Wairless

28.08.2020

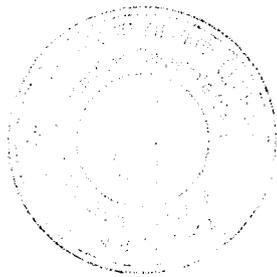
Fresh application U/s 437 Cr.P.C for bail on behalf of accused, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

No Remand Advocate is present through V.C.

One application for grant of regular bail of accused Sameer has been received from the Jail Superintendent. Application perused. Vide order dated 26/08/2020, the accused has already been granted bail in the present case. Hence, the present bail application is dismissed as infructuous.

Copy of this order alongwith the copy of bail order dated 26.08.2020 be sent to the Jail Superintendent concerned, today itself.



SJ  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 28.08.2020

आकंशा व्यास  
 AAKANKSHA VYAS  
 मजानगर दण्डाधिकारी (पूर्वी)-05  
 Metropolitan Magistrate (East)-05  
 कोर्ट नं. 05, द्वितीय तल  
 Court No. 05, 2nd Floor  
 मजानगर दण्डाधिकारी, दिल्ली-02  
 KMD, Krishna Nagar Court, Delhi-02

28.08.2020

FIR No.:409/2014  
 P.S.:Krishna Nagar  
 U/S: 379/411/34 IPC  
 State Vs Firoj

Fresh application U/s 437 Cr.P.C for interim bail on behalf of accused, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 29.08.2020.



S J  
 (Aakanksha Vyas)  
 MM-05 (East)/KKD Court  
 Delhi/ 28.08.2020

श्रीमती अशा  
 AAKANKSHA VYAS  
 न्यायाधीश (MM)-05  
 Metropolitan Magistrate (East)-05  
 2nd Floor  
 Court Complex, Delhi-110002  
 (Kashmere Gate, Delhi-110002)

28.08.2020

FIR No.:366/2020  
 P.S.:Krishna Nagar  
 U/S: 25/54/59 Arms Act  
 State Vs. Dalip Kumar @ Sonu

Fresh application U/s 437 Cr.P.C for bail on behalf of accused, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 29.08.2020.



SJ  
 (Aakanksha Vyas)  
 MM-05 (East)/KKD Court  
 Delhi/ 28.08.2020

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आकंक्षा व्यास  
AAKANKSHA VYAS  
महानगर न्यायाधिकारी (पूर्वी)-05  
Metropolitan Magistrate (East)-05  
एन.टी. रोड, कानपुर नगर  
कानपुर, उत्तर प्रदेश, भारत  
K. No. 11/2020/2020, D. No. 1

FIR No.:164/20  
P.S.:PIA  
U/S: 356/379/411/34 IPC  
State Vs. Rameshwar @ Arjun

28.08.2020

Fresh application U/s 437 Cr.P.C for bail on behalf of accused, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 29.08.2020.



*SJ*  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 28.08.2020

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श्रीश्री श्री  
आकंक्षा व्यास  
मेट्रोपॉलिटन कोर्ट (East)-05  
कोर्ट ऑफ़ दिसप्यूट  
एन.एच. 101, डी.एच. 32  
एन.एच. 101, डी.एच. 32

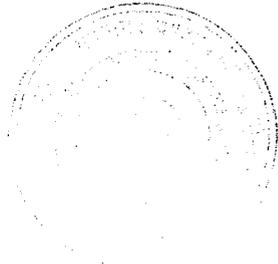
CC No. 1416/2020  
Braj Shekhar Pandey Vs. Indu Sharma & Anr.

28.08.2020

Fresh application on behalf of the complainant for granting permission to withdraw the above mentioned complaint case and for releasing all the original document which were filed by the complainant, received by way of email.

Present: None for complainant through V.C.

Application perused. Put up with file on 29.08.2020.



SJ  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 28.08.2020

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श्रीमती अकि  
आकंक्षा व्यास  
कैफ़ियत नं. 437 (190)-05  
मि.प्र.पं. नं. 379/411/34-05  
कोर्ट नं. 05, 2nd Floor  
महाराष्ट्र नगर, दिल्ली-110002  
Karnal Janta Courts, Delhi

FIR No.:0205/2020  
P.S.:PIA  
U/S: 379/411/34 IPC  
State Vs. Mohd. Imran

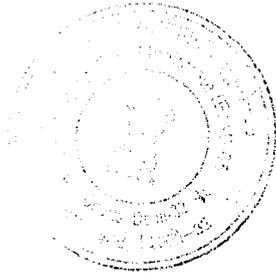
28.08.2020

Fresh application U/s 437 Cr.P.C for bail on behalf of accused, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 29.08.2020.



SJ  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 28.08.2020

17  
आकंक्षा व्यास  
AAKANKSHA VYAS  
महानगर न्यायालय (MM)-05  
Metropolitan Magistrate (East)-05  
कोर्ट ई. ए. दिल्ली नगर  
Court East Court Floor  
काठ मंडल न्यायालय-32  
Karkardooma Courts, Delhi 12

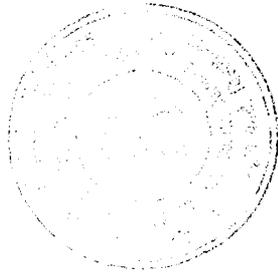
CC No. 50655/2016  
Prem Sagar Garg Vs. M/s ACE Projects & Anr.

28.08.2020

Additional written submission on behalf of complainant on the application of 156(3) Cr.P.C in view of status report submitted by the police dated 15.11.2019, received by way of email.

Present: None for complainant through V.C.

Put up with file on date fixed.



sd  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 28.08.2020

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आकांक्षी व्यास  
AAKANKSHA VYAS  
महानगर न्यायालय (पूर्व)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 05, 1<sup>st</sup> फ्लोर  
Court No. 05, 1<sup>st</sup> Floor  
कलकत्ता नगर न्यायालय-05  
Kolkata City Magistrate, Delhi-05

FIR No.: 0292/2020  
P.S.: Krishna Nagar  
U/S: 379/356/34 IPC  
State Vs. Naushad

28.08.2020

This is an application on behalf of the accused for reducing the surety amount, received from the court of Ld. Duty MM.

Present : Ld. APP for the State is available for hearing through Video Conferencing.  
None on behalf of accused is present through video conferencing.  
Hence, re-list on 29.08.2020 for consideration.



5d  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 28.08.2020

आकंक्षा व्यास  
 AAKANKSHA VYAS  
 मेट्रोपॉलिटन कोर्ट (पूर्व)-05  
 Metropolitan Magistrate (East)-05  
 कोर्ट नं. 05, फ्लोर  
 Court No. 05, Floor  
 मेट्रोपॉलिटन कोर्ट  
 Metropolitan Court, Delhi-12

FIR No.: 292/2020  
 P.S.: Krishna Nagar  
 U/S: 379/356/34 IPC  
 State Vs. Yogesh @ Nikhil

28.08.2020

This is an application on behalf of the accused for reducing the surety amount, received from the court of Ld. Duty MM.

Present : Ld. APP for the State is available for hearing through Video Conferencing.  
 None on behalf of accused is present through video conferencing.  
 Hence, re-list on 29.08.2020 for consideration.



SJ  
 (Aakanksha Vyas)  
 MM-05 (East)/KKD Court  
 Delhi/ 28.08.2020

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आकांक्षा व्यास  
AAKANKSHA VYAS  
रक्षाभार कर्कशुमा कोर्ट (MM)-05  
Metropolitan Magistrate Court-05  
कोर्ट नं. 05, कर्कशुमा  
Court No. 05, Karkashuma  
कलकत्ता कोर्ट, दिल्ली-12  
Karkashuma Courts, Delhi-12

FIR No.: 289/2020  
P.S.: Krishna Nagar  
U/S: 379/356/34 IPC  
State Vs. Naushad

28.08.2020

This is an application on behalf of the accused for reducing the surety amount, received from the court of Ld. Duty MM.

Present : Ld. APP for the State is available for hearing through Video Conferencing.

None on behalf of accused is present through video conferencing.

Hence, re-list on 29.08.2020 for consideration.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 28.08.2020



28.08.2020  
 MM-05 (East)/KKD Court  
 Delhi-32

FIR No.: 301/2020  
 P.S.: Krishna Nagar  
 U/S: 379/356/34 IPC  
 State Vs. Naushad

28.08.2020

This is an application on behalf of the accused for reducing the surety amount, received from the court of Ld. Duty MM.

Present : Ld. APP for the State is available for hearing through Video Conferencing.  
 None on behalf of accused is present through video conferencing.  
 Hence, re-list on 29.08.2020 for consideration.



(Aakanksha Vyas)  
 MM-05 (East)/KKD Court  
 Delhi/ 28.08.2020

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FIR No.:0220/2020  
P.S.:PIA  
U/S: 411/482/34 IPC  
State Vs. Akash

आकांक्षिका वसि  
AANKANKSHA VYAS  
मेट्रोपॉलिटन कोर्ट (MM)-05  
मेट्रोपॉलिटन कोर्ट (MM)-05  
दोस्रो मंजूर, कोर्ट  
दोस्रो मंजूर, कोर्ट  
दोस्रो मंजूर, कोर्ट  
दोस्रो मंजूर, कोर्ट

28.08.2020

Fresh application for calling the report from Jail Superintendent, Mandoli Jail with regard to not releasing of accused Akash, despite grant of bail, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant/accused through V.C.

Application perused. Report be called from the Jail Superintendent concerned for 29.08.2020.



55  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 28.08.2020

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आकांक्षा व्यास  
 AAKANKSHA VYAS  
 मनीषा कान्हाय्या (पूर्व)-05  
 Manisha Kanhaiya (East)-05  
 2<sup>nd</sup> फ्लोर  
 2nd floor  
 पीसी-05, प्लॉट-02  
 PCC-05, Plot-02  
 कान्हाय्या नगर, देहली-110002  
 Kanhaiya Nagar, Delhi-110002

eFIR No.: 018171/2020  
 P.S.: Krishna Nagar  
 U/S: 379/411/34 IPC  
 State Vs. Golu @ Rakesh

28.08.2020

Fresh application for release of accused on personal bond, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

Put with bail record on 29.08.2020.



(Aakanksha Vyas)  
 MM-05 (East)/KKD Court  
 Delhi/ 28.08.2020

आकांक्षा व्यास  
AAKANKSHA VYAS  
महानगर न्यायाधीश (पु०)-05  
Metropolitan Magistrate (East)-05  
कोर्ट ऑफ़ दिसिप्लिनरी  
जुज, दिल्ली  
KDD Court, Delhi-110002

FIR No.:226/2020  
P.S.:PIA  
U/S: 379/411 IPC  
State Vs Sharukh

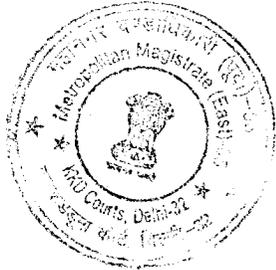
28.08.2020

Fresh application U/s 437 Cr.P.C for bail on behalf of accused, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 29.08.2020.



SD  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 28.08.2020

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श्रीकान्क्षा वसि  
AAKANKSHA VYAS  
Metropolitan Magistrate (East)-05  
Court No. 05, Krishna Nagar  
District Court, Delhi-110062

FIR No.:91/2020  
P.S.:Krishna Nagar  
U/S: 323/341/506 IPC & 25/27 Arms Act.  
State Vs Azeem Bhai Mansoori

28.08.2020

Fresh application for release of jamatalashi i.e. Mobile Phone (OPP), ATM card, Aadhar Cards, cash Rs. 529/- and other documents, on behalf of applicant/accused, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 29.08.2020.



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(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 28.08.2020

श्रीमती अश्विनी  
AAKANKSHA VYAS  
महानगर न्यायालय (पूर्व)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 05, दिल्ली  
Court No. 05, Delhi  
दिल्ली न्यायालय, दिल्ली-110002  
Karnalwala Courts, Delhi-110002

FIR No.: 289/2020  
P.S.: Krishna Nagar  
U/S: 379/356/34 IPC  
State Vs. Yogesh @ Nikhil

28.08.2020

This is an application on behalf of the accused for reducing the surety amount, received from the court of Ld. Duty MM.

Present : Ld. APP for the State is available for hearing through Video Conferencing.  
None on behalf of accused is present through video conferencing.  
Hence, re-list on 29.08.2020 for consideration.



<sup>SD</sup>  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 28.08.2020

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श्रीमती अश्विनी  
आकंक्षा व्यास  
महानगर न्यायालय, कोर्ट-05  
मिंटो रोड, दिल्ली-110006  
कोर्ट नं. 05  
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FIR No.:014433/2020  
P.S.:Krishna Nagar

28.08.2020

Fresh application for release of vehicle bearing No. DL3SB2 5694, on behalf of applicant, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 29.08.2020.



Sd  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 28.08.2020

श्रीकान्क्षा वार्ता  
AAKANKSHA VYAS  
महानगर न्यायालय (MM)-05  
Meerapora, Meerapora (East)-05  
कानून के अन्तर्गत  
क्र. 13/2020  
दिनांक 28.08.2020  
K-11/2020/2020/2020/2020

FIR No.:313/2020  
P.S.:Shakarpur  
U/S: 363/511 IPC  
State Vs Bhupender Gupta

28.08.2020

Fresh application for bail on behalf of accused, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 29.08.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 28.08.2020

आकंशा व्यास  
AAKANKSHA VYAS  
महानगर प्रशासिका (पुं)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 05, ई. डी. कोर्ट  
Court No. 05, E.D. Court  
दरमजदारी नं. 111/2020  
Kandhari No. 111/2020  
Kandhari Court, Delhi-110002

FIR No.:15985/2020  
P.S.:Shakarpur  
U/S: 379/411 IPC  
State Vs Mohd. Shaukat

28.08.2020

Fresh application U/s 437 Cr.P.C for bail on behalf of accused, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 29.08.2020.



SJ  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 28.08.2020

आकंक्षा व्यास  
AAKANKSHA VYAS  
महानगर दफतरी (पुणे)-05  
Metropolitan Magistrate (East)-05  
कोर्ट नं. 05, पुणे नगर  
Court No. 05, 2nd Floor  
कलकत्ता रोड, पुणे - 411  
28.08.2020 Karkardoma Courts, Delhi-02

FIR No.:325/2020  
P.S. Krishna Nagar  
U/S: 380/457/411/34 IPC  
State Vs. Arif

Present: Ld. APP for the state is present through VC.

Ld. Remand Advocate is not present through V.C.

I have perused the present application. I have also perused the reply filed by the IO. I have also perused the contents of the FIR and the original reply filed by the IO to the bail application. In the present case, stolen property has been received from the accused. In view of the fact that accused is languishing in jail despite having been granted bail on dated 04.08.2020, the present application stands allowed and the accused is directed to be released on furnishing of Personal Bond in the amount of Rs. 15,000/-. The Jail Superintendent is directed to transmit the personal bond of accused, at the earliest.

Copy of this order be sent to Ld. Remand Advocate through email and a copy of this order be also sent to the Jail Superintendent concerned.



Sd  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 28.08.2020

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आकांक्षा व्यास  
AAKANKSHA VYAS  
महानगर पुलिस अधीक्षक (पु)-05  
Metropolitan Police Officer (P)-05  
कोर्ट नं. 05, दिल्ली ई. 110005  
Court No. 05, Delhi E.  
कर्मचारी कोर्ट, दिल्ली-110005  
Karkarduma Court, Delhi E2

FIR No.:0348/2020  
P.S.:Shakarapur  
U/S: 279/337 IPC  
State Vs. Rahul Kumar

28.08.2020

Present : Ld. APP for the State is present through Video Conferencing.  
None for applicant in person.

The present application for release of vehicle bearing No. DL9SBQ0217 on Superdari has been filed by the applicant.

Reply has been received from the IO wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014* as follows:

**“Vehicles”**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.



*SJ*  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 28.08.2020